GOVERNMENT OF INDIA COAL LOK SABHA

UNSTARRED QUESTION NO:3022 ANSWERED ON:31.07.2014 COAL MINES IN JHARKHAND Ray Dr. Ravindra Kumar

Will the Minister of COAL be pleased to state:

(a) whether the coal mines in the areas of Jharkhand were transferred to Central Coalfields Limited (CCL), Bharat Coking Coal Limited (BCCL) and Eastern Coalfields Limited (ECL) after the enactment of Coal Mines (Nationalisation) Act, 1973;

(b) if so, the details thereof;

(c) the number of collieries where production is not taking place due to non- availability of coal and if so, the details thereof, collierywise;

(d) whether mining leases have been renewed by those public sector companies and if so, the details thereof and if not, the reasons therefor and the basis for holding the land without lease renewal by those PSUs; and

(e) the steps being taken by his Ministry for early renewal of leases so that the State Government get its revenue through stamp registration?

Answer

MINISTER OF STATE (I/C) IN THE MINISTRY OF COAL, POWER AND NEW & RENEWABLE ENERGY (SHRI PIYUSH GOYAL)

(a & b) Yes, Sir. The numbers of coal mines, in the area of Jharkhand, transferred after the enactment of Coal Mines (Nationalization Act, 1973 are 57,185 & 93 in respect of Central Coalfields Limited (CCL), Bharat Coking Coalfields Ltd. (BCCL) and Eastern Coalfields Limited (ECL) respectively.

(c) Colliery-wise details where production is not taking place due to exhaustion of reserve in the State of Jharkhand are as under:-

Sl.No. Name of Mine under ECL Type of Mine 1 Lalmatia OC OC 2 Lalmatia UG UG 3 Chapapur 1 OC OC 4 Badjna/Pusai OC OC 5 Kapasara OC OC Chapapur -1 UG

SI.No. Name of Mine under BCCL Type of Mine I Hutar UG 2 Giridih UG 3 Kabribad Incline UG 4 Bhadua OC 5 Karkatta OC OC 6 N. S. Dhori UG

SI.No. Name of Mine under BCCX Type of Mine 1 Hantudih UG 2 Jhunkundar OC OC 3 Kustore UG

(d&e) Lease renewal applications have been submitted to the State Government. However, in view of difficulties in furnishing original

documents and other details as required as per Form-J of the Mineral Concession Rules, 1960 in respect of these nationalized mines, Central Government has decided to consider under Section 31 of the Mines and Minerals (Development and Regulation) Act, 1957 to authorize working of these mines for a further period of 30 years beyond the lease period considering the energy security of the country.